

Mr. P.K. Padhi

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CAT/11/11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 404 1996

Sarath K. Padhi, Applicant(s)

versus

Uttam Ch. Gadi, Respondent(s)

Sr. No.	Date	Order with Signature
1	5-6-96	<p style="text-align: center;">REGISTER</p> <p>Heard Shri P.K. Padhi, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents.</p> <p>2. The applicant is transferred and allotted to Berhampur (Ganjam) Region without completion of his tenure as claimed in the post of A.S.P.O.(O.D.), Cuttack (N) Divisional Office, Cuttack. He joined the post of A.S.P.O.(O.D.) on 27.7.1995 on ad hoc basis. He states that he waited for a period of 15 years in Sambalpur Region and he got an opportunity to be transferred to Headquarters Region. He further states that his daughter is continuing her Pre- Degree in S.B. Women's College, Cuttack.</p> <p>3. Learned Senior Standing Counsel, Shri Ashok Mohanty appearing on behalf of the Respondents submitted that this is an inter-Regional transfer and it is expressly</p> <p>3-2-0-85 Rs.50/- has been paid. Sath 4/6</p> <p>This application may be placed before Registrar for registration Sath 4/6</p> <p>Regd Sath 4/6</p> <p>for admission of stay Sath 4/6</p> <p>Regd Sath 4/6</p>

(A)

Serial No. of Order	Date of Order	Order with Signature
		<p>approved by the Chief Post MasterGeneral in the impugned Annexure-1. Once the approval of the C.P.M.G. is taken, the inter-Regional transfer cannot be assailed. At this stage, Shri Padhi submits that the applicant has already submitted a representation and he will abide by the decision of the C.P.M.G. in disposing of such representation.</p> <p>4. This application can be disposed of by issuing a simple direction to the Chief Post Master General (Respondent No.1) to dispose of the representation dated 30.5.1996 (Annexure-2). He is accordingly directed to do so within four weeks from the date of receipt of a copy of this order. Till that time the impugned order (Annexure-1) dated 27.5.1996 is stayed in so far as it pertains to the applicant only, unless the applicant has already been relieved.</p> <p>The application is disposed of.</p> <p style="text-align: right;">K. Narasimha Rao, MEMBER (ADMINISTRATIVE) 5/6/96</p> <p style="text-align: right;">Free copy of d. 5.6.96 be given to counsel for side.</p> <p style="text-align: right;">M 6/6/96 C. S.</p>